

**Central Administrative Tribunal
Principal Bench**

**CP No.353/2019
IN
OA No.3949/2015**

New Delhi, this the 30th day of August, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Inderjeet,
S/o Sh. Lakhi,
Working as Helper Khallasi,
Northern Railway Station, PSI, Narela,
R/o Village Kharwal, Tesh. Sampla,
Distt. Rohtak (Har.).

...Petitioner

(By Advocate : Shri Yogesh Sharma)

Versus

1. Shri Naveen Parshuram,
Addl. Divisional Railway Manager (OP),
Northern Railway, Delhi Division,
State Entry Road, New Delhi.
2. Shri Deepak Grewal,
Sr. Divisional Electric Engineer/TRD,
Northern Railway, Delhi Division,
State Entry Road, New Delhi.

...Respondents

(By Advocate : Shri Kripa Shankar Prasad)

ORDER (ORAL)**Justice L. Narasimha Reddy, Chairman :-**

This contempt case is filed complaining that the respondents did not implement the orders issued in the OA No.3949/2015 dated 13.11.2018. The order is to the effect that it shall be open to the applicant to make a representation against the proposed revised order of punishment within one month and the respondents, in turn, shall pass a speaking order thereon, within 90 days. Notice was issued in the CP on 02.08.2019.

2. Today, the learned counsel for respondents submits that the applicant did not submit any representation.

3. We heard Shri Yogesh Sharma, learned counsel for applicant and Shri Kripa Shankar Prasad, learned counsel for respondents.

4. It appears that the applicant was under impression that the respondents would pass orders and he did not make any representation. Since there was a specific mention that the applicant shall make a representation within four weeks, the respondents cannot be found fault

with, for not passing any order, in the absence of such a representation.

5. We therefore, close the CP, and leave it open to the applicant to make a representation. The respondents shall pass orders on the representation within four weeks from the date of receipt of such a representation.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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